- (c) Does not arise.
- (d) and (e) All the 19 Districts in the State are under short course chemotheraphy.

Regional Cancer Centres in the country

2869. SHRI S. MUTHU MANI: Will the Minister of HEALTH AND FAMILY WELFARE be please to state:

- (a) the number of Regional Cancer Centre (RCC) which are functioning as on date and where these are located;
- (b) the number of cases of cancer reported during 1995-96;
- (c) what is the total amount sanctioned as grant-in-aid to Regional Cancer Centres during 1995-% and 1996-97;
- (d) what is the total amount sanctioned as grant-in-aid to voluntary organisations during 1995-96 and 1996-97; and
- (e) what is the total amount allocated for National Cancer Control Programme during 1995-96 and 1996-97?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) There are 12 Regional Cencer Centres located at Bangalore, Ahmedabad, Gwalior, Madras, Trivandrum, Cuttack, Calcutta, Delhi, Allahabad, Hyderabad, Bombay and Guwahati.

- (b) It is estimated that about 7.0 lakh new patients develop cancer during the year.
- (c) An amount of Rs. 9.93 crore was sanctioned to Regional Cancer Centres during 95-96 under National Cancer Control Programme. The provision for the year 1996-97 is Rs. 11.50 crores.
- (d) Rs. 4.02 crores was sanctioned to voluntary organisations during 1995-96 and amount released during 1996-97 so far is Rs. 0.75 crores.
- (e) Rs. 17.81 crores was released under National Cancer Control Programme during 1995-96. The Plan and Non-Plan allocation, for 1996-97 is Rs. 20.00 crores.

Guidelines for Speedy disposal for election petitions

2870. SHRIMATI MALTI SHARMA: SHRI RAJNATH SINGH:

Will the Minsiter of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that his Ministry have submitted report received from Law Commission regarding guidelines for speedy disposal of Election Petitions;
 - (b) if so, the details thereof;
- (c) whether it is a fact that the matter has been referred to the Chief Justice for consideration at the Conference of Chief Justices; and
 - (d) if so, with what results?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) and (b) The Government have requested the Law Commission to make a comprehensive study of the question of pendency of a large number of Election Petitions for a considerably long time. No report on the subject has been submitted by the commission so far?

- (c) No, Sir;
- (d) Does not arise.

Frequent strikes in A.LI.M.S.

- . 2871. SHRI RAHASBIHARI BARIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether the doctors and staff of the All India Institute of Medical Sciences (A.LI.M.S.) are going on strike very frequently; if so, the reasons therefor;
 - (b) the implication of such strikes; and
- (c) the steps taken to stop the frequent strikes of the doctors and the staff of A.I.I.M.S.?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SERVANI): (a) to (c) Strikes have taken place at AIIMS due to various groups of employees,

doctors or students seeking rearessal for their grievances of fulfilment of demands relating to their career prospects, conditions of work etc. During these strikes the smooth working of the hospital has been affected and the efforts have been made to resolve the grievances so that normalcy is restored at the earliest. There is a well laid out procedure for tackling a strike situation which is inveriably adopted to avoid inconvenience to the patients and public.

स्वास्थ्य शिक्षा के लिए धन का कम आबंटन

- 2872. श्री अनन्दराय देवरांकर दवे: क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि:~
- (क) हमारे सकल राष्ट्रीय उत्पाद के संदर्भ में, स्वास्थ्य शिक्षा पर खर्च की गई कुल धनराशि का अनुपात कितना
- (ख) देश में विगत कुछ वर्षों के वित्तीय पुनर्गठन के दौरान, वास्तविक सामाजिक क्षेत्र में पहले की अपेक्षा कम धनराशि खर्च करने के क्या कारण हैं: और
- (ग) क्या ऐसा सरकार की स्वास्थ्य शिक्षा के प्रति उदासीनता के कारण है?

स्वास्थ्य और परिवार कल्यान मंत्रालय के राज्य मंत्री (श्री सलीम इकबाल शेरवानी); (क) हालांकि स्थास्थ्य शिक्षा पर व्यय के कुल आंकड़ें उपलब्ध नहीं हैं, प्रत्येक कार्यक्रम स्वास्थ्य जागरुकता को बढावा देने के लिए वार्षिक धनराशि आवंटित करता है।

(ख) और (ग) विश्व विकास रिपोर्ट 1993 के अनुसार सार्वजनिक क्षेत्र में सकल राष्ट्रीय उत्पाद के 1.3 प्रतिशत सहित सकल राष्ट्रीय उत्पाद (1990) की प्रतिशतता के रूप में स्वास्थ्य व्यय 6 प्रतिशत है। सामाजिक सेवाओं के लिए सार्वज़निक क्षेत्र में योजना परिव्यय को संगत रूप से बढ़ाया गया है जैसाकि नीचे दिए गए आंकडों (भारतीय सार्वजनिक वित्त सांख्यिकी-1995) से स्पष्ट **हे:**−

वार्षिक योजनाएं	सामाजिक सेवाएं (करोड़ रूपये में)
1993-94	14016.60
1994-95 (संशोधित अनुमान)	18223.40
1995-96 (बजट अनुमान)	22401.90

Government's stand on WB/ADB Aid

- SOLIPETA 2873. SHRI RAMA-CHANDRA RADDY: Will the Minister of FINANCE be pleased to state:
- (a) whether Government's attention has been drawn to the news-item appearing in the Business Line, dated 1st August, 1996, captioned "Government stand puts World Bank, A.D.B. aid in Jeopardy"; and
- (b) if so, the reaction of Government thereto?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) As per extant practice, the guarante fee is charged by the Government @ 1.2 per annum on all Government guaranties of this nature. Considering the risks and the contingent liabilities entailed in extending guarantees, the guarantee fee charged by the Government is considered to be reasonable. In any case the guarantee fee is just one of the several factors that are relevant in concluding the aid agreements. Thus, the inference drawn in the newspaper report that guarantee fee is putting World Bank/ADB aid in jeopardy is speculative and is far-fetched.

Doubling of limit on advances to state by RBI

2874. SHRIMATI ANANDIBEN JETHA-BHAI PATEL: Will the Minister of FINANCE be pleased to state:

- (a) whether if is fact that Reserve Bank of India has doubled the limit on ways and means of advances to all States recently;
- (b) if so, the details of old limits for the states and the new revised limits; and
 - (c) the reasons for increasing the limits?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

- (b) An Annxure is enclosed. [See Appendix 178, Annexun Mo. 731
- (c) RBI reviewed the position having regard to current needs of the State Governments and keeping in mind the overall economic and monetary situation.